

**O R D E R**

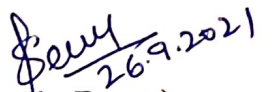
**Re: Situation arising due to outbreak  
of the Novel Coronavirus (COVID-19)**

A request has been received from the 'Bar Association Punjab and Haryana High Court' that on 27.09.2021, all the court may be held through Virtual/Video-conference mode and adverse order may not be passed in the cases on account of non-appearance of Advocates as a call for 'Bharat Band' on 27.09.2021 has been made by the Farmers Associations in the ongoing farmer agitation against the new Farm/Agricultural laws and it will not be possible for the advocates to attend the hearing of the cases through physical mode.

Accordingly in continuation/Modification of Order No.98 /RG/ Spl./ Misc. dated 23.09.2021 Hon'ble the Chief Justice has been pleased to order that :-

**“On 27.09.2021, all the courts including the courts nominated for physical hearing for the said day, will hold the court through Virtual/Video-Conference mode.”**

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

  
(Sanjiv Berry)  
Registrar General  
26.09.2021